

CA/288/86

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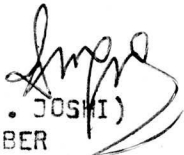
Stamp No. 294/86


Kachrabhai S. & Ors. ... Applicants
v/s.
Union of India & Ors. ... Respondents.

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI .. MEMBER

12.8.'86

Heard Mr. D.F. Amin, the learned counsel for the applicants. According to him, applicants ~~observe representation on consequent~~ ^{challenge} upon the seniority list prepared by the Railway authorities. ~~At~~ this stage, he withdraws the present application, as applicants are likely to make representation before the authorities regarding the impugned seniority list. He also states that there is no ~~still~~ ^{which has been} a final order of retrenchment passed, qua the applicants. The permission sought in this regard to withdraw the application, is granted. While disposing of this application, it is observed that the applicants shall file the representation before the competent authorities in respect of the impugned seniority list within five days. We trust that the authorities will be considerate to the representations made by the application in this regard. With this observations, the application stands disposed off with no order as to cost.


(P.M. JOSHI)
MEMBER


(P.H. TRIVEDI)
VICE CHAIRMAN